## PRIVATE MEMBERS' BILLS

MR. DEPUTY CHAIRMAN: Now, we shall take up Private Members' Legislative Business. Bills for introduction

## The Constitution (Amendment) Bill, 2018 (Substitution of new article for Article 48A and amendment of Article 51A)

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

DR. T. SUBBARAMI REDDY: Sir, I introduce the Bill.

## The Nationalisation of Inter-State Rivers Bill, 2019

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill to provide for nationalisation of inter-State rivers for the purpose of equitable distribution of river waters among the States and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. T. SUBBARAMI REDDY: Sir, I introduce the Bill.

## The Right to Adequate Housing Bill, 2019

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill to provide for adequate dwelling units to the families living below poverty line or falling under low income group in the country by providing one dwelling unit free of cost or at such reasonable cost and providing interest free loans to families in low income group for purchase of dwelling units and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. T. SUBBARAMI REDDY: Sir. I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Anil Desai to move for leave to introduce the Indian Penal Code (Amendment) Bill, 2019 (insertion of new sections 376F and 376G). He is not present. Now, Shri Rajkumar Dhoot.